

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

**Date:19.11.2020**

**Misc. Application No.470 of 2020  
And  
Appeal No.134 of 2020**

Sunshine India Land Developers Ltd. and      ...Appellants  
Ors.

Versus

Securities and Exchange Board of India      ...Respondent

Mr. Prakash Shah, Advocate with Mr. Kushal Shah, CA  
i/b. Prakash Shah & Associates for the Appellants.

Mr. Vishal Kanade, Advocate with Mr. Anubhav Ghosh,  
Advocate i/b. The Law Point for the Respondent.

Order:

1. The urgency application is allowed. The appellant will apply for a certified copy of the impugned order and will annex the same to the memo of appeal within two weeks from today. The certified copy will be supplied within three working days from the the date of moving the application.

2. Two weeks time is allowed to the respondent to file a reply. Ten days thereafter for rejoinder. The matter would be listed for admission and for final disposal on 29<sup>th</sup> December, 2020.
3. In the meanwhile, if the appellant deposits a sum of Rs.5 lakhs within three weeks from today the balance amount shall not be recovered during the pendency of the appeal.
4. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video conferencing or through physical hearing.
5. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will

act on production of a digitally signed copy sent by fax  
and/or email.

Justice Tarun Agarwala  
Presiding Officer

Dr. C. K. G. Nair  
Member

Justice M.T. Joshi  
Judicial Member

19.11.2020  
RHN